

*IN THE INCOME TAX APPELLATE TRIBUNAL
PATNA BENCH "SMC" AT KOLKATA*

Before **Shri Sanjay Garg, Judicial Member**

आयकर अपील सं.य/ ITA No.18/Pat/2018 Assessment Year:2010-11

Paras Nath Singh Dhanait, Marai Road, Hajipur, Vaishali [PAN No.AIAPS 8489 H]	<u>बनाम/</u> V/s.	Dy. Commissioner of Income Tax, Circle-1
अपीलार्थी /Appellant	..	प्रत्यर्थी /Respondent

Hearing through video Conferencing

अपीलार्थी/Applicant	None
प्रत्यर्थी की ओर से/By Respondent	Shri Ajay Kumar, Addl. CIT-SR-DR
सुनवाई की तारीख/Date of Hearing	20-01-2021
घोषणा की तारीख/Date of Pronouncement	20-01-2021

आदेश /O R D E R

The present appeal has been preferred by the assessee against the order dated 29.11.2017 of the Commissioner of Income-tax (Appeals)-1, Patna [hereinafter referred to as 'CIT(A)'].

2. An application has been moved stating that since the assessee has opted for '*Vivad Se Vishwas Scheme 2020*' and therefore, he intends to withdraw the present appeal. The Ld. DR has no objection for the said withdrawal.

In view of the above, the appeal of the assessee is hereby dismissed as **‘Withdrawn’**.

Order pronounced in open court at the close of the hearing on Tuesday, 20th January, 2021.

Sd/-
(Sanjay. Garg)
Judicial Member

Kolkata,

*Dkp/Sr.PS

दिनांक:- 20/01/2021 कोलकाता

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. अपीलार्थी/Appellant-Paras Nath Singh, Dhanaut, Marai Road, Hajipur, Vaishali
2. प्रत्यर्थी/Respondent-DCIT, Cir-1 Patna
3. संबंधित आयकर आयुक्त पाटना / Concerned CIT
4. आयकर आयुक्त- अपील पाटना / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण पाटना / DR, ITAT, Kolkata
6. गार्ड फाइल / Guard file.

/True Copy/

By order/आदेश से,

सहायक पंजीकार
आयकर अपीलीय अधिकरण,
पाटना ।